

ITEM NO.31

COURT NO.9

SECTION

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No...../2017

Diary No.18461/2017

(Arising out of impugned final judgment and order dated 01-10-2016
in ITA No.589/2014 passed by the High Court Of Bombay)

COMMR.OF INCOME TAX

Petitioner(s)

VERSUS

KSB PUMPS LTD

Respondent(s)

(FOR ADMISSION and I.R. and IA No.50453/2017-CONDONATION OF DELAY
IN FILING and IA No.50459/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT)

Date : 21-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. A.N.S. Nadkarni, ASG
Ms. Swarupama Chaturvedi, Adv.
Ms. Nisha Bagchi, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with SLP (C) No.5270/2016.

(ASHA SUNDRIYAL)
COURT MASTER

(CHANDER BALA)
COURT MASTER